

(U)

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Contempt Petition No.55/1994
In
O.A.No.514/1993

Dt.of order:4-7-1996

Between:

S. Sitararamamma .. Applicant

and

N.K. Chidambaram,
Divl. Railway Manager,
S.C.Railway, Vijayawada. .. Respondent

Counsel for the applicant : Sri G.V.Subba Rao

Counsel for the respondent: Sri N.R.Devaraj

Coram

Hon. Mr. Justice M.G. Chaudhari : Vice Chairman

Hon'ble Mr.H. Rajendra Prasad : Member (A)

JUDGEMENT

(Oral order as per Hon.Mr.Justice M.G.Chaudhari, V.C.)

None for the applicant. Mr. N.R.Devaraj, Sr.CGSC
for the respondents.

2. Mr. Devaraj states that the order in the O.A. has
been complied with as the representation was disposed
of vide order dt.12-11-93. He further informs us that
the case of the applicant was subsequently reviewed and
the applicant was posted as WRA at BZA vide order dt.24-11-94
and the relief sought in the OA itself has been made availa-
ble to the applicant. Nothing survives in the Petition.

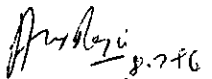
C.P. dismissed. No order as to costs.


(H. Rajendra Prasad)
Member (A)


(M.G. Chaudhari)
Vice Chairman

Dt.4-7-1996
(Open court dictation)

kmv


Deputy Registrar